

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-105/2003 in
MA-687/2003
OA-3363/2002

New Delhi this the 27th day of June, 2003.

Hon'ble Sh. Justice V.S. Aggarwal, Chairman
Hon'ble Sh. S.K. Naik, Member(A)

CP-105/2003

Shri C.V. Gopinath,
S/o sh. Venkatakrishnaiah,
R/o D-1/3, Bharti Nagar,
Maharshi Marg,
New Delhi-3. Petitioner

(through Sh. M.K. Chawla, Advocate)
Versus

Dr. D.P.S. Seth,
Member(Services)
Department of Telecommunications,
Ministry of Communications,
Sanchar Bhawan, New Delhi. Respondent

(through Sh. D.S. Mahendru, Advocate)

ORDER (ORAL)

Shri Justice V.S. Aggarwal, Chairman

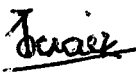
CP-105/2003


Since unconditional apology has been tendered
and the amount recovered has been refunded, therefore,
we discharge the notice.

OA-3363/2002

Learned counsel for respondents states that he
will be filing reply within three weeks.

List it before Deputy Registrar on 22.07.2003
for completion of pleadings.


(S.K. Naik)
Member(A)


(V.S. Aggarwal)
Chairman